

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 218/TT/2016

Subject: Determination of transmission tariff for Asset I: Raipur Pooling Station – Wardha 765 kV D/C second line with bay extension and equipment at 765 kV Raipur Pooling Station and Wardha Sub-station under System Strengthening in Raipur-Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F)

Date of Hearing : 4.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited and 7 others

Parties present : Shri Rakesh Prasad, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Jasbir Singh, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is for determination of transmission tariff for Asset I: Raipur Pooling Station – Wardha 765 kV D/C second line with bay extension and equipment at 765 kV Raipur Pooling Station and Wardha Sub-station under System Strengthening in Raipur-Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F). He further submitted that the instant asset has been commissioned and the COD letter in this reference has been submitted and Auditor certificate and revised tariff forms will be submitted based on the actual COD.

2. In order to work out the final tariff, the Commission directed the petitioner to file following information on affidavit by 22.5.2017, with a copy to the respondents.

(a) Details of reason for delay and chronology of the time over run along with documentary evidence in the following format:-



Asset	Activity	Period of activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

- (b) Actual COD along with trial operation certificate from RLDC;
- (c) Status of the commissioning of the generation projects associated with the transmission system;
- (d) CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electric Supply) Regulations, 2010 for the assets covered in the instant petition;
- (e) Auditor certificates along with all tariff Forms based on actual COD;
- (f) Details of capital cost as on actual COD on accrual basis, un-discharged liabilities as on COD and actual discharge of such liabilities (by payment) made during 2014- 19 tariff period, duly certified by the Auditor;
- (g) In Form-4A (Statement of capital cost), indicate the liability included in the Gross Block. The petitioner has to ensure that the amount of liability included in the Gross Block as mentioned in Form-4A (Statement of Capital Cost) is only being claimed as Additional Capital Expenditure towards un-discharged liabilities under Regulation 14(1)(i) in Form-7.
- (h) Whether entire amount of initial spares claimed has been discharged as on COD? If not, submit the year wise details of liability discharged and undischarged w.r.t. initial spare. Also clarify whether the undischarged liability as on COD for initial spares are adjusted in estimated additional capitalisation or not;
- (i) Computation of interest during construction for the asset from the date of infusion of debt fund up to scheduled COD and from scheduled COD to actual Date of Commercial Operation (in case the actual COD falls after scheduled COD) ;
- (j) Confirm whether the proposed loan as mentioned in Form 9C pertains to Bond Series LIV; and
- (k) Clarify whether any asset was de-capitalised/replaced on commissioning of the instant assets? If so, details of de-capitalised/replaced asset (i.e. date of capitalization of replaced asset, gross Block, accumulated depreciation till the date of replacement.) along with the details of Petition Nos. in which the tariff of the replaced assets are claimed by the petitioner.



3. The Commission further directed the respondents to file their reply by 2.6.2017 and the petitioner to file rejoinder, if any, by 12.6.2017. The Commission further observed that no extension of time shall be granted.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

(T. Rout)
Chief (Law)

